GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

RAJYA SABHA

STARRED QUESTION NO. 30

TO BE ANSWERED ON THURSDAY, 03rdFEBRUARY, 2022 COMMON ELECTORAL ROLL FOR THE COUNTRY

30 # Dr. Kirodi Lal Meena:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government plans to make amendments in the Representation of the PeopleAct, 1951 to have a common electoral roll for the entire country and to conduct simultaneous elections for all the electoral bodies in the country and if so, the details thereof;
- (b) whether the Cabinet Secretary had convened a meeting of Chief Secretaries of all the States in this regard;
- (c) if so, the conclusion of the said meeting and the details thereof;
- (d) whether any consensus has arisen among the representatives of various political parties in the meeting in this regard and if so, the details thereof; and (e) the main objective behind these proposals?

ANSWER

MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY OF PART (a) TO (e) OF THE RAJYA SABHA STARRED QUESTION NO. *30 DATED 03rdFEBRUARY, 2022

(a):No sir.

- (b)and(c): A meeting was chaired by the Cabinet Secretary with Chief Secretaries of various States on the 03rd September, 2020 related to the use of common electoral rollsin elections to Local bodies. Certain concerns were raised in the meeting and a consensus was made to address the same in the following manner:
 - I. The Representation of the People's Act 1950 should be amended to provide for four qualifying dates for registration of new voters. Accordingly, the Election Laws (Amendment) Act, 2021 has been enacted by the Parliament which *inter alia* ensures the four qualifying dates for there gistration of new voters.
 - II. State Governments are required to make changes in their legislations to adopt the electoral rolls for Parliamentary and Assembly elections for use in local body elections. Election Commission of India (ECI) would provide requisite additional fields in the existing electoral rolls to enable ward wise segregation of voters;
- III. Further, ECI would be required to provide adequate number of Electronic Voting Machines to States for local body elections to resolve issues related to large number of polling stations.
- (d): The Political parties were not part of the said meeting. Hence, the question of their consensus does not arise.
- (e): The Common Electoral Roll would reduce the cost and effort involved in the process of preparing separate electoral rolls.
